

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.102**  
**IB/310/ND/2023**

**IN THE MATTER OF:**

Square Yards Consulting Private Limited	...	Applicant
Versus		
Amb Infraventures Private Limited	...	Respondent

**Order under Section 9 of IBC, 2016.**

**Order delivered on 18.05.2023**

**Coram:**

**Mr. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent : Ms. Swaralipi Deb Roy, Adv.

**ORDER**

Heard the submissions made by the Ld. Counsel for the Operational Creditor. The Ld. Counsel for the Operational Creditor has prayed for grant of time to get prepared in this matter. Time prayed for is granted. The Ld. Counsel for the Operational Creditor is directed to verify whether apart from issuing Section 8(1) notice, the reply sent by the Corporate Debtor is filed or not and also compliance to Section 9(3)(b) and also 9(3)(c) is made or not. In the meanwhile, the Operational Creditor is directed to provide a copy of the Section 9 Application along with all its annexures as filed before this Tribunal to the Counsel for the Corporate Debtor. The Counsel for the Corporate Debtor is directed to take steps for filing the "Vakalatnama" as well as reply before the next date of hearing.

Let the matter be fixed for hearing on **12.06.2023**.

**Sd/-**  
**DR. BINOD KUMAR SINHA,**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**P.S.N. PRASAD,**  
**MEMBER (JUDICIAL)**